

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 5

CA No.- 709/ND/2020 in Appeal No.- 204/252/ND/2020

IN THE MATTER OF:

Mrs. Kuldeep Kaur, Member & Ex- ... Appellant
Director Indtech (India) Pvt. Ltd.

Vs

ROC ... Respondent

Order under Section 252.

Order delivered on 25.11.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Appellant : Mr. Ravinder Mehandru, Advocate

For the AROC : Ms. Mitika, AROC

For the IT Dept. : Mr. Deepak Anand, Mr. Vipul Aggrawal, Advocates

ORDER

CA No. 709/ND/2020:

Application filed for urgent hearing of Appeal filed under Section 252 of the Companies Act, 2013. Learned Counsel for the appellant seeks and is granted time to file additional documents with respect

to immovable property owned by the company. Application is allowed and disposed of.

In the meantime, Learned Counsel for the respondent Mr. Vipul Agrawal, undertakes to file response.

List on 24.12.2020.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Mukesh- 25.11.2020